

ITEM NO.33

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.20553/2024

(Arising out of impugned final judgment and order dated 29-08-2024 in WPC No.11934/2024 passed by the High Court of Delhi at New Delhi)

SATISH PANDEY

Petitioner(s)

VERSUS

**SUPREME COURT BAR ASSOCIATION MULTI STATE
COOPERATIVE GROUP HOUSING SOCIETY LTD. & ORS.**

Respondent(s)

(With IA No.201543/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-09-2024 These matters were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA**

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
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Mr. Amit Singh, Adv.
Mr. Arun Adlakhia, Adv.
Mr. Sunil Prakash Sharma, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.

3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar